IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 307
IA-1173/2024
IN
IB-71(ND/2024

IN THE MATTER OF:
Small Industries Development Bank of India .... Petitioner/Applicant
Vs.
Shri Sanjay Singhal .... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 04.07.2024

CORAM:
SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:
For the RP : Ms. Parul, Adv.
For the PG : Ms. Nishtha, Mr. Manish Surendran, Advs.

ORDER

IA-1173/2024

On 06.06.2024 the matter was adjourned on the submissions made by Ld. Counsel appearing for the parties that on OTS proposal is under consideration by the Applicant Bank. The Ld. Counsel appearing for both the parties have sought for further time on the same ground. Two weeks time granted as a last and final opportunity to enable the parties to complete the settlement and take appropriate steps for withdrawal of the matter, failing which the matter will be heard on merits on the next date of hearing.

List the matter **on 25.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay